

garding the food situation in West Bengal, especially regarding the question of supply of foodgrains by the Centre to the State?

SHRI ANNASAHIB SHINDE: The State Governments are all demanding foodgrains from the Centre. As I have already submitted, the food problem can be solved only with the cooperation of the Centre and the States, because the States have to cooperate about the procurement of foodgrains in the States concerned and the Centre can allot to the States, provided the State Governments cooperate with the Central Government. As for imports from foreign countries, the Government is trying to put in the maximum effort to import more.

SHRI ARJUN ARORA: May I know on what basis the Government distribute imported wheat to the various States? I ask this because in Uttar Pradesh and in Bihar there is a constant complaint that their demands are not met by the Government of India in full. May I know if the Government has laid down any basis for deciding the distribution of this quota because that appears to be the main complaint in the country.

SHRI ANNASAHIB SHINDE: All the State Governments make demands and they are usually much in excess and at least it is not within the limits of the Central Government to satisfy these demands. Not only in U.P., West Bengal, or Bihar, but all the Governments in the States—whether it has a Congress Ministry or a non-Congress Ministry is immaterial—this has been our experience during the last few years. As far as the distribution system is concerned, the Government is trying to see that it proceeds on the basis of actual requirements. That is why a national food budget is under preparation. If the State Governments cooperate and if they really give the approximate calculations of their production, then perhaps it may be possible to evolve a

system whereby some sort of a system for systematic attempt to allot foodgrains may be possible.

SHRI G. RAMACHANDRAN: Sir, the question was whether the Minister could say to this House that the Government is making the distribution of wheat to the different States on an accepted principle or basis. There is no answer to that question and he says there should be cooperation between the Centre and the States and so on. All this is known to everybody. He must answer the question put.

SHRI JAGJIVAN RAM: The principle we follow in this matter is that the requirements of the State Governments and the availability of stocks with the Central Government have to be taken into consideration. Once the State Governments have stated their requirements the question is discussed with the State Governments in the light of the availability of foodgrains with the Centre, whether procured in the country or imported from outside, and in that context allotments are made to the States.

*6. [Transferred to the 20th March, 1967.]

ज्वार्ट स्टॉक फार्म

*7. श्री राजनारायण : क्या खाद्य, तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार ने ज्वार्ट स्टॉक फार्म चलाने का विचार छोड़ दिया है ;

(ख) क्या यह सच है कि वर्तमान फार्मों में परिवर्तन करने का इरादा भी छोड़ दिया गया है ; और

(ग) यदि हाँ, तो इसके क्या कारण हैं?

†[JOINT STOCK FARMS

*7. SHRI RAJNARAIN: Will the Minister of FOOD AND AGRICULTURE, be pleased to state:

(a) whether it is a fact that Government have abandoned the idea of setting up joint stock farms;

(b) whether it is a fact that the idea of making changes in the present farms has also been dropped; and

(c) if so, the reasons therefor?]

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE): (a) to (c) No, Sir. This matter was examined in this Ministry in consultation with the Planning Commission and it was found not feasible for the present to promote the setting up of Joint Stock Farms in the private sector as such a measure will displace labour and require relaxation of land ceiling limits already enforced in the various States.

[खाद्य, कृषि, सामुदायिक विकास और सहकारिता मंत्रालय में राज्य मंत्री (श्री अन्नासाहब शिन्दे) : (क) से (ग) जी नहीं योजना आयोग की सलाह से इस मन्त्रालय के इस विषय पर विचार करने के पश्चात् अनुभव किया गया कि इस समय गैर सरकारी क्षेत्र में ज्वॉइंट स्टॉक फर्मों की स्थापना को प्रोत्साहन देना ठीक नहीं रहेगा क्योंकि ऐसा करने से श्रमिक बेकार हो जायेंगे और इससे विभिन्न राज्यों में पहले से निश्चित की हुई भूमि की सीमा के विषय में ढील देनी पड़ेगी।]

श्री गोड़े मुराहरि : मैं यह जानना चाहूंगा कि अब तक ज्वॉइंट स्टॉक फार्म्स

†[] English translation.

†[] Hindi translation.

खोले गए हैं खास कर बिड़ला साहब ने खोला है, उनकी जो जमीन है क्या वह जब््त की गई है? उसको रहने दिया गया है और बाकी कौं यह कह दिया गया है कि अब नहीं करेगे।

SHRI ANNASAHIB SHINDE: That farm is going on. But the latest information I have to collect from the State Government.

श्री गोड़े मुराहरि : वहां के किसानों को जमीन क्यों नहीं देते ?

(No reply)

MR. CHAIRMAN: Mr. Mani.

SHRI A. D. MANI: May I ask the hon. Minister what the conclusion of the Planning Commission was on the question of joint stock farms increasing agricultural production? Did they feel that these farms would increase agricultural production but unfortunately land ceiling legislation came in the way?

SHRI ANNASAHIB SHINDE: The idea was that joint stock companies may have adequate resources and managerial talent. The idea was not to allot culturable or actually cultivated land to the joint stock farms, but only waste land or fallow land. They were to be allotted and they were to be allotted for three specific purposes. The first purpose was for dairy farming, and then for the production of foundation seeds and then for the growing of export-oriented crops. That was the original idea when some deliberations were going on about these farms. But as I have already submitted, the idea has been dropped and I do not think hon. Members need be too much disturbed over it.

श्री राजनारायण : क्या सरकार को इस बात की जानकारी है कि भूतपूर्व खाद्य मंत्री ने 11 दिसम्बर को पत्रकारों को बनते

हुये यह कहा था कि यह ज्वाइंट स्टॉक फार्म नहीं चलेगा और इससे कृषि के उत्पादन में कोई वृद्धि नहीं हुई है और उन्होंने साफ कहा था कि ये ज्वाइंट स्टॉक फार्मस जो है वे फेल हो रहे हैं, तो इस बात को मद्देनजर करते हुये बिड़ला के इस फार्म को ही इस समय चालू रखने की आज्ञा क्यों दे रहे हैं।

SHRI ANNASAHIB SHINDE: What the hon. Minister said on a particular date I have not got that material before me. I can only say that we have specifically stated that as far as the plans for starting joint stock farms are concerned they have been given up as they have been found to be not practicable.

SHRI BHUPESH GUPTA: This is a specific question. There was agitation against this Birla Farm and there was a demand that this farm should not be allowed to be started but now we find that it is going on. May I know whether the continuance of this farm in this manner in defiance of public opinion has got anything to do with the contribution of several lakhs of rupees made by the Birlas to the Congress election fund? I should like to know. . . . (Interruptions) Everybody knows he gave money.

SHRI ARJUN ARORA: You mean to the anti-Congress fund?

SHRI BHUPESH GUPTA: I do not know; you ask the High Command. Now, Sir, is it not a fact that Mr. G. D. Birla and his family members are making it a point to fork out cash to the ruling party and demand at the same time as *quid pro quo* certain measures to suit their interests to be taken by the Government? I want to know whether he is aware of any such thing. Which of the Ministers will answer?

SHRI JAGJIVAN RAM: Whichever will be more convenient to him.

SHRI BHUPESH GUPTA: You are always very convenient. Let us see

how you are convenient in the Food Department.

SHRI JAGJIVAN RAM: I do not think all these preambles over which the hon. Member has rambled are relevant to the question. The hon. Member is perhaps aware that now in Punjab there is a Ministry. It is not a Congress Ministry and the Punjab Government is competent to deal with the matter. Let us see what they do.

श्री राजनारायण : सुनिये जगजीवन राम जी। क्या सरकार का ध्यान श्री सुब्रह्मण्यम् के इस वक्तव्य की ओर गया है।

“Shri Subramaniam who was addressing the local branch of the Indian Institute of Public Administration said that large farms managed by joint stock companies could not succeed in India for the simple reason that the fallow lands in the country were just marginal lands and it would be a wrong and wasteful investment.”

सुब्रह्मण्यम् साहब के इस स्टेटमेंट को मद्देनजर रखते हुये क्या यह सरकार अब भी उचित समझेगी कि बिड़ला ने जो यह फार्म बना रखा है उसको ले और उसको वहाँ के गरीबों को बाँटे जिससे कि वहाँ के गरीब, जिनके पास केवल लेबर पावर है वह अपने लेबर पावर को लगा कर वहाँ अन्न के उत्पादन को बढ़ाये।

श्री सभापति : इसका जवाब तो आपने दे दिया है। पंजाब की जो गवर्नमेंट है वह इसको देखेगी।

श्री राजनारायण : जब कि मंत्री महोदय इसको जान चुके हैं कि यह वेस्ट हो रहा है, इससे अन्न के उत्पादन में वृद्धि नहीं हो रही है, तो सरकार अब तक आँख मूद कर क्यों बैठी, क्या इसलिये कि बिड़ला से सरकारी या कांग्रेस पार्टी के मेम्बरों को अपना काम चलाने के लिये पैसा मिलता है।

श्री जगजीवन राम : इसका जवाब तो मैंने दे दिया था। सदस्य महोदय शायद इससे वाकिफ हैं कि जहां तक

श्री राजनारायण : वाकिफ है तभी तो पूछ रहा हूँ।

श्री जगजीवन राम : जो वाकफियत नहीं है वह भी बता रहा हूँ कि जहां तक कृषि का सम्बन्ध है संविधान के अनुसार कृषि राज्य सरकार के अधीन है और जैसा कि मैंने अभी कहा कि पंजाब में जो मौजदा सरकार है वह कांग्रेस की सरकार नहीं है, गैरकांग्रेसी सरकार है और उनको पूरा अधिकार है कि उस फार्म के सम्बन्ध में जो भी उचित कदम उठाना चाहे जन-भावना को ख्याल में रखते उठा सकते हैं।

SHRI B. K. P. SINHA: The position is a bit complicated because Agriculture is a State subject while Company Law or the formation of joint stock companies is a Central subject. May I know if the Government of India has tried to investigate the position; in such cases of joint stock agricultural farms whose decision would prevail, whose writ would run, that of the State Government or of the Government of India?

SHRI JAGJIVAN RAM: I think in the matter of allotment of land perhaps the State Government is the competent authority.

SHRI ARJUN ARORA: May I know if the Government is conscious of the fact that when this Birla Farm came into being the then Chief Minister of Punjab, Mr. Ram Kishen, disclosed that land was allotted to the Birlas at the instance of the Union Food Ministry and, if the Government is still conscious of that disclosure, may I know if in view of the latest policy the Government will indicate to the Government of Punjab the desirability of taking steps to split this big farm into small holdings and distribute the land to the cultivators?

SHRI JAGJIVAN RAM: I can only go on reiterating what I have said. I am not aware what statement Mr. Ram Kishen made. I am also not aware how without going into the merits of the question merely at the instance of the Food Ministry he could do anything which was not desirable according to him. Now the Punjab Government there is competent to deal with the whole question as they like.

**CONSTRUCTION OF I. T. I. BUILDING
NEAR TRIVANDRUM AIRPORT**

***8. SHRIMATI DEVAKI GOPIDAS:** Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is a fact that a new I. T. I. Building constructed by the Central Government near the Trivandrum Airport is standing in the way of further improvements of the runway of that Airport so as to enable the landing of bigger aircraft; and

(b) if so, what is the up-to-date amount spent on the construction of this building?

THE DEPUTY MINISTER IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRIMATI JAHANARA JAIPAL SINGH): (a) Under a centrally sponsored Craftsmen Training Scheme, the Government of Kerala undertook the construction of the new Industrial Training Institute building at Trivandrum. The building does not form an obstruction to aircraft operations at this aerodrome. It will also not form an obstruction when the extension of the present runway up to 6,000 ft. is completed for Viscount operations. No further extension beyond 6,000 ft. is contemplated at present.

(b) Rupees thirteen lakhs, seventy-six thousand, six hundred and fifty-nine only (Rs. 13,76,659).

SHRIMATI DEVAKI GOPIDAS: May I know whether this building stands in the way of further improvement of the airport as an international airport?